

important step forward in India-US law enforcement cooperation to counter, inter alia, international terrorism and narcotics trafficking.

[*Translation*]

**Scriptures and Manuscript of Siddha System**

137. VAIDYA DAU DAYAL JOSHI: Will the PRIME MINISTER be pleased to state:

(a) whether the scriptures and manuscripts of Siddha System written in Tamil had been taken away by Germans from Tamil Nadu and kept in Martin Luther University in Germany;

(b) if so, whether the Government propose to bring back the said scriptures and manuscripts for use in India; and

(c) if so, the time by which it is likely to be brought back and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) to (c) As per the information furnished by Ministry of External Affairs, the Martin Luther University located at Halle in Germany does not have manuscripts on the "Siddha" System written in Tamil.

[*English*]

**Vacancies of Engineers in CPWD**

138. DR. A.K. PATEL: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the present actual strength of regular and adhoc Assistant Engineer, Executive Engineer, Superintending Engineer, Chief Engineer and A.D.G. both Civil and Electrical in CPWD;

(b) the number of vacancies lying vacant in each above said posts separately in Civil and Electrical;

(c) the time by which all the vacancies are likely to be filled up by the CPWD Authorities and regularise all the adhoc Executive Engineers; and

(d) the steps propose to be taken by the Government to stop adhoc promotion against long term vacancies in CPWD?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) and (b) The information is given in the statement attached.

(c) The cases for regular promotion, including regularisation of adhoc promotions, are at different stages of processing. No time frame for completion of the process of regularisation can be indicated as it involves other organisations/agencies like UPSC and A.C.C. in case of posts falling within the purview of the ACC.

(d) At present, adhoc promotions are existing in the grade of Executive Engineer only. The revised Recruitment Rules for the Central Engineering Service and Central Electrical & Mechanical Engineering Service (Group A) which include the grade of Executive Engineer, were notified on 29.10.96. A proposal for regularisation of ad-hoc promotions made prior to 29.10.96 in accordance with the Rules as they stood prior to amendment, has already been forwarded to the UPSC. Filling up of vacancies arising from 29.10.96 onwards regularly in accordance with the revised Recruitment Rules will be possible only after the process of regularisation of pre-29.10.96 vacancies has been first completed. Once this process is completed, the need for making ad-hoc promotions may not arise in future.

**Statement**

| Post   | Present strength |         | No. of vacancies |
|--------|------------------|---------|------------------|
|        | (Reg.)           | (Adhoc) |                  |
| ADG    | 0                | 0       | 7                |
| CE (C) | 43               | 0       | 1                |
| CE (E) | 7                | 0       | 1                |
| SE (C) | 157              | 0       | 0                |
| SE (E) | 48               | 0       | 0                |
| EE (C) | 97               | 339     | 132              |
| EE (E) | 47               | 96      | 38               |
| AE (C) | 1516             | 0       | 252              |
| AE (E) | 637              | 0       | 45               |

**Quacks**

139. SHRI PRADEEP BHATTACHARYA:

SHRI MOHAMMAD ALI ASHRAF FATMI:

SHRI PAWAN DIWAN:

Will the PRIME MINISTER be pleased to state:

(a) whether some medical practitioners have been found quacks in National Capital Territory of Delhi as per the survey conducted recently;

(b) if so, the number of such quacks in the country;

(c) the effective steps taken by the Government to check the increasing danger of quacks in allopathy in the country;

(d) whether the Government propose to make any law to make any law to ban the practice of quacks and for punishing them;

(e) whether the certificates of Registered Medical Practitioners are being given by fake and unauthorised institutions; and